

IN THE HIGH COURT OF KERALA AT ERNAKULAM

PRESENT

THE HONOURABLE MR.JUSTICE C.S.DIAS

WEDNESDAY, THE 29TH DAY OF APRIL, 2020 /9TH VAISAKHA, 1942

BA NO. 1913 OF 2020

(Crime No.1123 of 2016 of Chengannur Police Station, Alappuzha District)

Petitioner/Accused:

Sherin V.John
Aged 40 years, S/o.Joy V.John
Azharmangalam Muri
Chengannur P.O, Chengannur Taluk
Alappuzha District, Pin-689 121

BY SRI.M.REVIKRISHNA

Respondents/Complainant & State:

1. State of Kerala – Represented by Public Prosecutor,
High Court of Kerala, Ernakulam. Pin- 682031.

BY PUBLIC PROSECUTOR **SRI.AJITH MURALI**

THIS BA HAVING COME UP FOR ADMISSION ON 29.04.2020, THE COURT ON THE SAME DAY PASSED THE FOLLOWING:

C. S. DIAS, J.

B.A. No. 1913 of 2020

Dated this the 29th day of April, 2020.

ORDER

Heard the learned counsel for the petitioner and the learned Public Prosecutor. The grievance of the petitioner is that, despite the order passed by this Court in B.A. No. 493/2019 that, in case there is undue delay in the disposal of the Sessions Case No.757/2016 of the Court of the Additional Sessions Judge-I, Mavelikara, the petitioner will have the right to move this Court for bail.

Having considered the facts and circumstances of the case, Registry is directed to get a report from the Additional Sessions Judge-I, Mavelikara, as to the status of the Sessions Case No.757/2016, and the time frame required for disposal of the above Sessions Case. Call on 5.5.2020.

C. S. DIAS, JUDGE

